

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

133. I.A. 4045/2023  
In  
C.P.(IB)-716(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **08.04.2024**

NAME OF THE PARTIES: Piramal Capital & Housing Finance Limited

V/s.

MR. Prakash Madhukar Mokashi

*Appearances:*

For Petitioner : Adv. Astha Ojha i/b. DSK Legal

For Respondent : None appeared

SECTION 95(1) OF IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Adv. Astha Ojha on behalf of DSK Legal submits that entire payments have been received and therefore the Petitioner wishes to withdraw the company petition. Accordingly, the company petition is **dismissed as withdrawn**.

In view of the order passed in CP 716/2023, the IA has been rendered **infructuous**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)